

Activities of Indira Brigade and Nehru Brigade

3861. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) State-wise number of private armies like Indira Brigade and Nehru Brigade;

(b) names of such private armies;

(c) the nature of activities carried on by each;

(d) whether these armies were raised with the permission of Government; and

(e) whether Government have permitted Zamindars of Dhulia, Maharashtra to raise a private army?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (d). According to information available with the Government, some private volunteer organisations taking on the names of Indira Brigade and Nehru Brigade have come to notice in Andhra Pradesh, Bihar, Gujarat, Karnataka, Maharashtra, U.P. and Delhi.

The proclaimed objectives of these organisations are the inculcation of discipline among the youth, spread of the ideals of socialism, democracy and secularism and also provide social volunteer services for relief during emergencies like floods, fire accidents, etc.

There is no law banning or otherwise regulating the functioning of such private volunteer organisations, and, therefore, the question of their being raised with Government permission does not arise.

(e) No, Sir.

Specialised Training for Police Officers

3862. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many police officers are sent abroad to get specialised training in security, electronics; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b): Information with regard to police officers sent abroad for training in security etc is secret and it would not be in the public interest to disclose it.

Profits and Dividends of Foreign Controlled Tyre and Tube Company

3863. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) profits earned and dividend distributed by each foreign-controlled tyre and tube company, year-wise during the last three years;

(b) whether these companies increased the prices of tyres and tubes during January to June, 1974;

(c) if so, the details thereof;

(d) on what grounds the prices of tyres and tubes were enhanced;

(e) whether foreign-controlled tyre companies have been recently granted licences to expand their activities in the country; and

(f) if so, the facts thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) The information is being collected and will be laid on the Table of the House.

(b) and (c). The prices of automobile tyres and tubes have been raised by the manufacturers twice during this period as under:—

- (i) From 29-4-74—
 Lowest increase 18 % (scooter tyres and tubes)
 Highest increase 52% (truck tyre-nylon).
- (ii) From 28-6-74 —Lowest increase 7% of 29-4-74 prices in the case of truck tyre-nylon.
 Highest increase 16% of 29-4-74 prices in the case of truck tyre-rayon.

Changes in the price structure on account of increase or decrease of Excise levy have not been included.

present there is no statutory control on prices of automotive tyres and tubes.

(d) The increase in the prices of tyres and tubes have been aggravated largely due to increase in prices of raw materials such as natural rubber, rubber chemicals, bead wire etc. At

(e) and (f) Government have approved the expansion proposals of the following foreign-controlled tyre companies:—

Name	Date of issue of letter of intent	Capacity
1. M/s. Dunlop India Ltd.	16-4-73]	2 lakhs Nos. each of Bus Truck tyres and tubes.
2. M/s. Goodyear India Ltd.	4-8-73	2 5 lakhs Nos. each of automobile tyres and tubes.
3. M.s. Ceat Tyres of India Ltd.	19-6-73	4 lakhs Nos. each of automobile tyres and tubes (New unit in Telengana Region of Andhra Pradesh)
4. Do.]	31-12-73	1 6 Lakhs Nos. each of automobile tyres and tubes (Expansion at their existing unit in Maharashtra)

Reference of Narmada Water Dispute to Tribunal

3864. SHRI ARVIND M. PATEL:
 DR. LAXMINARAYAN
 PANDEYA:

SHRI R. S. PANDEY:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have again referred the case of Narmada Water Dispute to the tribunal;

(b) if so, the reasons therefor; and

(c) how much time the tribunal is expected to take to decide the dispute?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT):
 (a) and (b): The Narmada Water Dispute was referred to the Tribunal in 1969. In 1972, the concerned States entered into an agreement and requested the Prime Minister to give an award on two of the issues in dispute. The Prime Minister considered the question in detail and had a series of discussions with a view to arrive at an acceptable solution. The issues be-